

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 122

IA(LB.C)/151(CH)2020
COMP.APPL.(IBC)/507(CH)2019
CA No. 652/2019
COMP.APPL.(I.BC)/410(CH)2019
IA(I.B.C)/371(CH)2021
IA(I.B.C)/488(CH)2021
IA(I.B.C)/263(CH)2022
IA(I.B.C)/956(CH)2020
IA(I.B.C)/1038(CH)2024
In
CP(IB) No. 363/Chd/Pb/2018
(Admitted)

IN THE MATTER OF:

**The Gats Urban Co-Operative Thrift ...Petitioner-Financial Creditor
and Credit Society Ltd.**

Versus

Sahil Alloys & Machine Tools Pvt. Ltd. ...Respondent-Corporate Debtor

Under Section: 7, 33(1)(b)(i) to (iii) r/w 33(3), 60(5),
43(1) r/w 44 (l), 66(1), IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 02.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 08.08.2024.

Sd/-

Court Officer